

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 301 of 2015 & IA Nos. 484 of 2015 and 485 of 2015

Dated: 12th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

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| Tata Power Delhi Distribution Ltd. | ... Appellant(s) |
| Versus | |
| Delhi Electricity Regulatory Commission | ... Respondent(s) |

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv. along with
Mr. Anand Srivastava, Ms. Molshree
Bhatnagar, Ms. Nayantara
Pande, Mr. Uttam Kumar,
Mr. Vishal Vij, Mr. Anurag Bansal
and Ms. Ritu Gupta

Counsel for the Respondent(s) : Mr. Pradeep Misra and Mr. Manoj
Kumar Sharma

ORDER

It has been brought to our notice by Mr. Sanjay Sen, learned Sr. Advocate for the appellant and Mr. Pradeep Misra, learned counsel for the sole respondent namely, DERC, that this appeal has not been admitted as yet and today the matter has been posted for hearing on IA No. 484 of 2015. There are as many as 75 issues involved in this and Mr. Pradeep Misra submits that he has only filed a short reply to the stay application and the hearing on IA on the stay application would not be proper till the respondent, Commission, is given sufficient time to file counter affidavit to this appeal memorandum, where the appeal contains 19 Volumes for which he requires reasonable time. Considering the submissions of Mr. Pradeep Misra, we deem it proper to grant two weeks time to file counter affidavit to the appeal memorandum and rejoinder be filed within two weeks thereafter.

In these circumstances, the **appeal is admitted**. The respondent, DERC, prays for and is granted three weeks time to file counter affidavit and rejoinder be filed within one week thereafter.

Post this matter for hearing of appeal as well as for the stay application on **16th March, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/vg